

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**23. IA 962/2024 In C.P. (IB)/1144(MB)2022**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2024**

**NAME OF THE PARTIES: - Palak Swapnil Desai**  
**V/s**  
**Lakendra Pal Singh**  
**IN THE MATTER OF**  
**Mr. Praveen Nath**  
**V/s**  
**Khush Infratech Private Limited**

**Section: 60(5), 7 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA.No.962/2024:** - Adv. Atishay Jain appeared for the Applicant/RP through VC. None appeared for the Respondent. Court notice issued to respondent No.1 which has been received with the report of refusal. This constitutes valid service. Respondent No. 1 therefore, proceeded against ex-parte. Respondent No. 2 has been sent the court notice which is received back with the report of insufficient address. Counsel for the applicant is directed to issue a fresh notice with the correct address, returnable for 19.06.2024. List this matter on **19.06.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**